

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 501 OF 2018 IN
DFR NO. 1199 OF 2018

Dated: 14th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mangalam Cement Ltd.

... **Appellant(s)**

Vs.

Jaipur Vidyut Vitran Nigam Limited & Anr.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. P.N. Bhandari

Counsel for the Respondent(s) : -----

ORDER

(IA No. 501 of 2018 – for delay in filing the Appeal)

The learned counsel, Mr. P.N. Bhandari, appearing for the Appellant prays for one week time to enable him to file a better affidavit in this matter explaining the delay in filing the Appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file a better affidavit in this matter explaining the delay in filing the Appeal. He may file the same on or before 23.05.2018.

List this matter on **28.05.2018**, as requested.

(S.D. Dubey)
Technical Member

tpd/vt

(Justice N.K. Patil)
Judicial Member